

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "SMC", PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT

आयकर अपील सं. / ITA Nos.86 & 87/PUN/2019
निर्धारण वर्ष / Assessment Years : 2014-15 & 2015-16

Mrs. Tripti Prithish Chatterjee, Vs. ITO, Ward-1(1),
Flat No.104, Neelanth Plaza, Aurangabad
Golegaonkar Colony,
Station Road, Aurangabad-431005
PAN : AFGPC0469L

(Appellant)

(Respondent)

Appellant by	None (withdrawal applications dt.27-11-2020)
Respondent by	Shri S. P. Walimbe
Date of hearing	27-01-2021
Date of pronouncement	27-01-2021

आदेश / ORDER

These two appeals by the assessee arise out of the separate orders passed by the CIT(A)-1, Aurangabad on 27-11-2018 in relation to the assessment years 2014-15 and 2015-16.

2. Before me, the assessee has filed letters dated 27-11-2020 seeking withdrawal of the appeals. The relevant contents of such letter, which are common to both appeals, read as under :

"I have filed appeal with your good office on 21/01/2019 for A.Y. 2014-15. The appeal in the said matter is pending as on date with your good office. Hon'ble Finance Minister has introduced Direct Tax Vivad Se Vishwas Scheme. I have opted for the said scheme. Accordingly, I have filed Form No.1 & 2 of VSVS on date 18/05/2020. I have received Certificate in Form No.3 on 26/11/2020. The copy of the same is enclosed for your ready

reference. Hence, I request you for withdrawal of the appeal as mentioned above. This letter is being submitted to your good office as it is mandatory to file acknowledgement for withdrawal of appeal along with Form 4 under Vivad Se Vishwas Scheme.

I would be grateful if my request is accepted.”

3. The Id. DR did not raise any objection to the withdrawal of the appeals filed by the assessee. As such, the assessee is permitted to withdraw the appeals.

4. In the result, the appeal are dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 27th January, 2021.

Sd/-
(R.S.SYAL)
उपाध्यक्ष/ VICE PRESIDENT

पुणे Pune; दिनांक Dated : 27th January, 2021
Satish

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /
The CIT (Appeals)-1, Aurangabad
4. The Pr. CIT-1, Aurangabad
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे “SMC” /
DR ‘SMC’, ITAT, Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	27-01-2021	Sr.PS
2.	Draft placed before author	27-01-2021	Sr.PS
3.	Draft proposed & placed before the second member	--	JM
4.	Draft discussed/approved by Second Member.	--	JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		